

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

STARRED QUESTION NO:249
ANSWERED ON:11.08.2010
USE OF RECLAIMED COAL MINES
Semmalai Shri S.

Will the Minister of COAL be pleased to state:

- (a) the number of closed coal mines of Coal India Limited(CIL) and its subsidiaries, subsidiary-wise;
- (b) whether the Government/CIL proposes to return used, mined or reclaimed land back for gainful use;;
- (c) if so, the details thereof alongwith the area of land proposed to be returned; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF THE STATE (IC) IN THE MINISTRY OF COAL AND MINISTER OF THE STATE (IC) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT AS MENTIONED IN STARRED QUESTION NO.249 FOR ANSWER ON 11.08.2010 ASKED BY SHRI S. SEMMALAI REGARDING USE OF RECLAIMED COAL MINES

(a) The subsidiary-wise number of mines closed/abandoned discontinued in CIL, w.e.f. nationalization till 1.4.2010 (Provisional) are given below:

Name of the subsidiary No. of mines closed

Eastern Coalfields Limited	63
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Bharat Coking Coal Limited	3
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Central Coalfields Limited	14
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Northern Coalfields Limited	1
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Western Coalfields Limited	52
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South Eastern Coalfields Limited 38

Mahanadi Coalfields Limited 1

(b) & (c): Ministry of Coal has constituted a Committee under the Chairmanship of Additional Secretary (Coal) to lay down a policy to guide alignment/transfer of land acquired under the Coal Bearing Areas (Acquisition and Development) Act, 1957 in particular and land acquired otherwise in general. The Committee has not yet submitted its report. The question of return of mined out surplus land will be considered on the basis of accepted recommendations of the Committee.

(d): Does not arise in view of the reply to part (b) & (c) above.